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O.A. No. 507 of 2009
Pramod Kumar Sahoo ... Applicant
Versus
UOI & Ors. ... Respondents

Order dated 3rd November, 2009,

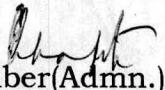
C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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Heard Mr. Mishra, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel appearing on notice for the Respondents and perused the materials placed on record.

2. Applicant who is working as Junior Engineer -I (Works) in the Office of the Deputy Chief Engineer (Con.), East Coast Railway, Chandrasekharpur, Bhubaneswar having been transferred to the control of Deputy CE/C/CTC along with others has preferred this Original Application under section 19 of the A.T. Act, 1985 seeking to annul the said order of transfer (Annex-2) on the grounds set forth in this OA. His contention is that on receipt of the order of transfer he represented to his authority under Annexure-A/3 seeking to cancel his order of transfer. But he apprehends that before any decision is taken on his representation under Annexure-A/3 he is likely to be relieved. Since this is a matter of transfer and transfer is an incident of service as also the applicant is holding a transferable post, I am not inclined to interfere in the matter. However, it is the specific

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case of the Applicant that his representation is still pending and no decision is taken/communicated thereon to him. In view of the above, this Original Application is disposed of with direction to the Respondents to consider and dispose of the representation of the applicant ^{with a reasoned order} under Annexure-A/3 within a period of three weeks. Till then the order of transfer of applicant shall be kept in abeyance.


Member(Admn.)